



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Judicial Administration Section) Civil Secretariat,  
Jammu/Srinagar.

Notification  
Jammu, the 24<sup>th</sup> of April, 2017

SRO 196 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Nema Stanzin, Advocate, as Public Prosecutor for a period of one year for the Court of District and Sessions Judge, Leh on terms and conditions as laid down in Government Order No. No.1907 -LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)  
Secretary to Government,  
Department of L, J&PA.

Dated: 24-04-2017.

NO: LD(A) 2009/52-III

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Director General of Police, J&K, Jammu.
3. Principal Secretary to Government, Home Department.
4. District and Sessions Judge, Leh.
5. Deputy Commissioner, Leh.
6. Director Litigation, Kashmir.
7. Sr. Superintendent of Police, Leh.
8. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
9. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
10. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
11. Shri Nema Stanzin, Public Prosecutor, Leh.
12. SRO section, Department of LJ&PA (w. 7. s. c).
13. Concerned file.

(Ashish Gupta)

Assistant Legal Remembrancer,  
Department of LJ&PA

24.4.2017